

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 31/10 SCHEDULED TO BE HELD ON 03.11.2009 BUT ACTUALLY HELD ON 01.12.2009.

The Meeting No. 31/10 of Norms Committee-II was held on 01.12.2009 for the licensing year 2009-2010 under the Chairmanship of Sh. A. KOMU, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
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1.	Sh. B.D. Ghosh, Jt. IA	M/o Steel
2.	Sh. S.K. Jain, D.O.	DIPP
3.	Sh. Gajraj Singh, Sr. D.O.	DHI
4.	Sh. K.K. Funda, Asst. Dir.	DC(MSME)
5.	Shri Shyam Sunder, Dy. DGFT	DGFT
6.	Sh. A.K. Mishra, Asstt. Director	M/o Steel
7.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case is as follows:

1	Case No.:1/31/81-ALC2/2009	Party Name:FCI OEN CONNECTORS LTD.	Meet No/Date:31/81-ALC2/2009 03.11.2009	Status:Approved
	HQ File :01/81/050/00267/AM10/	RLA File :10/24/040/00070/AM10/	Lic.No/Date:1010035602 13.10.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 31/81 scheduled to be held on 03.11.2009 but actually held on 01.12.2009. Application was forwarded to DOT and DIPP. NC noted that DOT is not concerned with the export product. After debate, NC decided to ratify the case on net to net basis. "Length 2 meters" may be suffixed with the description of the export product. R/A may take suitable consequential action accordingly.			

2	Case No.:2/31/81-ALC2/2009	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:31/81-ALC2/2009 03.11.2009	Status:Approved
	HQ File :01/81/050/00268/AM10/	RLA File :34/24/040/00111/AM10/	Lic.No/Date:3410025377 14.10.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 31/81 scheduled to be held on 03.11.2009 but actually held on 01.12.2009. As per online data, the authorisation is issued on the basis of ad-hoc norms fixed in meeting no. 30/81 dated 29.10.2008 in case of licence no. 3410021874 dated 18.07.2008. Verified the said decision and it was decided to ratify the norms in this case on repeat basis. R/A may take suitable consequential action accordingly.			

3	Case No.:3/31/81-ALC2/2009	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:31/81-ALC2/2009 03.11.2009	Status:Approved
	HQ File :01/81/050/00269/AM10/	RLA File :34/24/040/00113/AM10/	Lic.No/Date:3410025400 15.10.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 31/81 scheduled to be held on 03.11.2009 but actually held on 01.12.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modifications :- 1. Quantity of import item may be allowed as applied for i.e. 62995 Kgs, after taking clue from Engineering Table – 5. R/A may take suitable consequential action accordingly.			

4	Case No.:4/31/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:31/81-ALC2/2009 03.11.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00270/AM10/	RLA File :09/24/040/00107/AM10/	Lic.No/Date:0910039610 15.10.2009	Defer Date:05.01.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 31/81 scheduled to be held on 03.11.2009 but actually held on 01.12.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 05.01.2010.			

5	Case No.:10/31/81-ALC2/2009	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:31/81-ALC2/2009 03.11.2009	Status: Deffered and Re-indexed
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	HQ File :01/81/050/00276/AM10/	RLA File :31/24/040/00125/AM10/	Lic.No/Date:3110040324 16.10.2009	Defer Date:05.01.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 31/81 scheduled to be held on 03.11.2009 but actually held on 01.12.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 05.01.2010.			

6	Case No.:5/31/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:31/81-ALC2/2009 03.11.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00271/AM10/	RLA File :05/23/040/00058/AM10/	Lic.No/Date:0510251101 16.10.2009	Defer Date:05.01.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 31/81 scheduled to be held on 03.11.2009 but actually held on 01.12.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 05.01.2010.			

7	Case No.:6/31/81-ALC2/2009	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:31/81-ALC2/2009 03.11.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00272/AM10/	RLA File :02/24/040/00107/AM10/	Lic.No/Date:0210132784 20.10.2009	Defer Date:05.01.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 31/81 scheduled to be held on 03.11.2009 but actually held on 01.12.2009. Based on the recommendations of the representative of DIPP present in the meeting, the committee decided to call for the following information from the firm and to re-list the case on 05.01.2010: - 1. Information in respect of S.No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise.			

8	Case No.:7/31/81-ALC2/2009	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:31/81-ALC2/2009 03.11.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00273/AM10/	RLA File :02/24/040/00141/AM10/	Lic.No/Date:0210132786 20.10.2009	Defer Date:05.01.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 31/81 scheduled to be held on 03.11.2009 but actually held on 01.12.2009. Based on the recommendations of the representative of DIPP present in the meeting, the committee decided to call for the following information from the firm and to re-list the case on 05.01.2010: -

1. Information in respect of S.No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise.

9	Case No.: 8/31/81-ALC2/2009	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:31/81-ALC2/2009 03.11.2009	Status: Approved
	HQ File :01/81/050/00274/AM10/	RLA File :07/24/040/00253/AM10/	Lic.No/Date:0710067688 21.10.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 31/81 scheduled to be held on 03.11.2009 but actually held on 01.12.2009. As per online data, the authorisation is issued on the basis of ad-hoc norms fixed in meeting no. 35/81 dated 25.11.2008 in case of licence no. 007159808. Verified the said decision and it was decided to ratify the norms in this case on repeat basis. R/A may take suitable consequential action accordingly.			

10	Case No.: 9/31/81-ALC2/2009	Party Name:VEER-O- METALS PVT .LTD	Meet No/Date:31/81-ALC2/2009 03.11.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00275/AM10/	RLA File :07/24/040/00255/AM10/	Lic.No/Date:0710067703 21.10.2009	Defer Date:05.01.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 31/81 scheduled to be held on 03.11.2009 but actually held on 01.12.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 05.01.2010.			

11	Case No.: 11/31/81-ALC2/2009	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:31/81-ALC2/2009 03.11.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00277/AM10/	RLA File :05/23/040/00069/AM10/	Lic.No/Date:0510251392 26.10.2009	Defer Date:05.01.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 31/81 scheduled to be held on 03.11.2009 but actually held on 01.12.2009. Based on the recommendations of the representative of DIPP present in the meeting, the committee decided to call for the following information from the firm and to re-list the case on 05.01.2010: -

1. Information in respect of S.No. 12 of Standard Deficiency Format, export product wise.

12	Case No.:12/31/81-ALC2/2009	Party Name:B.M.P. METALS PVT. LTD.	Meet No/Date:31/81-ALC2/2009 03.11.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00278/AM10/	RLA File :05/23/040/00066/AM10/	Lic.No/Date:0510251399 26.10.2009	Defer Date:05.01.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 31/81 scheduled to be held on 03.11.2009 but actually held on 01.12.2009. The NC observed that Hard copy is received and to be forwarded to DC(MSME) for examination and comments. The case stands deferred and to be relisted on 05.01.2010.			

13	Case No.:13/31/81-ALC2/2009	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:31/81-ALC2/2009 03.11.2009	Status:Approved
	HQ File :01/81/050/00279/AM10/	RLA File :10/24/040/00075/AM10/	Lic.No/Date:1010035805 27.10.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 31/81 scheduled to be held on 03.11.2009 but actually held on 01.12.2009. The Norms Committee, after deliberating upon the case, decided to refer the case to MIT. The case stands deferred and to be relisted on 19.01.2010.			